

12 hrs

RE ADJOURNMENT MOTIONS  
(Query)

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): I have given an adjournment motion on the basis of an article which has come out in the *Hindustan Times* that the Union Law Ministry is now contemplating to circumvent and thereby order the Election Commission to go in for a polls without revising the voters' lists, delimitation of the constituencies, etc

Sir, this is a very serious matter on the context of the assurances that have been pouring, starting from the Prime Minister down to the Law Minister and everybody. In that context, I am sure you would have applied your mind to that article and I would like to have a statement from the Government what they intend doing. Sir, we are not afraid to go to the polls at any point of time. But the question is: in the context of the assurances that have been pouring in during the last two months or so, to-day's article saying that the Union Law Ministry is contemplating to circumvent by adhering to certain provisions

**MR SPEAKER:** Order, please

**SHRI JYOTIRMOY BOSU:** of the Act of 1955 that elections can be held without revising the voters' lists and without delimitation is ominous. I would like to have a clarification on that point through your good offices (Interruptions).

SEVERAL HON MEMBERS rise

**SHRI SHYAMNANDAN MISHRA** (Bengusai): I have given notice of an adjournment motion regarding the functioning of the All India Radio. There has been recently a step-up in its partisan propaganda and highly mutilated and distorted versions of the proceedings are being broadcast

by the All India Radio... (Interruptions). The broadcasts give a clear impression that it is acting as the mouth-piece of the ruling party and is acting at its behest so that the proceedings of the House might be given in an unmannered mutilated and distorted fashion. It is a matter of privilege which the House must raise that its proceedings must not be allowed to be dishonestly broadcast to the country. Therefore, I would request you to give us permission to raise this adjournment motion (Interruptions)

**SHRI PRIYA RANJAN DAS MUNSI** (Calcutta—South): Our complaint is also the same and they are dragging in the name of All India Radio for no purpose and at every time (Interruptions).

**SHRI BHAGWAT JHA AZAD** (Bhagalpur): The All India Radio gives more time for the Opposition than for the Government. That is our complaint.

**SHRI PRIYA RANJAN DAS MUNSI:** When they go to attend a meeting of 50 people in Vithal Bhai Patel House the All India Radio says it is a 2000 people gathering and if they address for an hour, it says they addressed for two hours. Let us discuss that. We are ready to convince you about it by giving concrete instances. (Interruptions). You take the Photo Films Division. You find their faces prominently at the television, not our faces (Interruptions).

**MR SPEAKER:** Kindly sit down.

**PROF. MADHU DANDAVATE** (Rajapur): As both sides seem to be agreed that there is a partisan attitude on the part of the All India Radio, though for different reasons, you please admit the adjournment motion (Interruptions).

**SHRI SHYAMNANDAN MISHRA:** The main thing is that the nation has invested Rs. 300/- crores in the All

[Shri Shyamnandan Mishra]

India Radio. It is not the property of the ruling party. It is the property of the nation. If they say that we are taking more time than the ruling party... (Interruptions) then admit my adjournment motion and you will know the truth.

PROF MADHU DANDAVATE  
You may kindly listen to those who have given motions and then decide and give your ruling. I have given a very clear notice of adjournment motion. I have said: "Failure of the Government to curb the shamelessly open partisanship of the departmental All India Radio especially its unfavourable treatment of opposition speeches on privilege notices against the ministers particularly Shri L N Mishra in the Pondicherry Licence Case and the wide favourable publicity to the Congress speeches on the privilege motion against Shri R N Goenka". I would like even the privilege motion on Goenka to get publicity. I have no objection. The other day the Deputy Speaker admonished the Education Minister for not getting the President's sanction in time regarding introduction on the Delhi Dramatics Bill by Mr Madhu Limaye; and therefore he could not introduce the Bill. This is a very important ruling given by the Deputy Speaker. You also said that in the case of Maruti you will go into the matter regarding the question tabled by Mr. Madhu Limaye. These are important matters. This is not reported in the All India Radio. This shows their partisan attitude.

SHRI SHYAMNANDAN MISHRA:  
My motion says: "The recent step-up by mutilated, motivated and aggressively partisan broadcasts of the All India Radio resulting *inter alia* in distorted, unbalanced and unfaithful reporting of the proceedings of the House". I would like to convince the House how on numerous occasions the All India Radio has been taking a partisan attitude and distorting the proceedings of the House. (Interruptions). Let them take up whatever

they want during the course of the discussion in the House. There seems to be at least sufficient justification for a discussion here in this House. This is my submission.

श्री मधु लिमये (बाका) : अध्यक्ष महोदय, मैं आप का मार्गदर्शन चाहता हूँ— मैं इस पर कोई भाषण नहीं करना चाहता हूँ। मे कभी भी आल इण्डिया रेडियो या टेलीविजन सुनता और देखता नहीं हूँ— इस लिए मेरा मानसिक स्वास्थ्य अच्छा रहता है। लेकिन उस दिन, अध्यक्ष महोदय, मैंने चैज के लिए एक दफा आल इण्डिया रेडियो सुना और नतीजा यह हुआ कि मेरे मन पर यह असर हुआ कि क्या वास्तव में इतना जेमनसली पक्षपात आल इण्डिया रेडियो कर सकता है? इस लिये मेरा आप से नम्र निवेदन है कि इस मसाले पर हम लोग सदन की मानहानि का सवाल उठावे या एडजर्नमेंट मोशन दे— इस के बारे में मैं आप का मार्गदर्शन चाहता हूँ।

(Interruptions)

MR SPEAKER: It cannot form the subject-matter of adjournment motion. As regards your question that there has been no fair reporting.

SHRI SHYAMNANDAN MISHRA:  
My complaint is we are being misrepresented everyday.

अध्यक्ष महोदय : क्या बन रहा है एक मिनट में चढ़ जाते हैं और एक ही मिनट में नीचे आ जाते हैं।

If this is in the shape of privilege and you think it has not been properly reported, you just point out I will call for the report of the Minister

and will examine if it can be raised in the shape of privilege or other discussion

As regards the other one about election. I will get the clarification. All of us are concerned about it. I will send your point to the Minister and ask for the report.

**SHRI SHYAMNANDAN MISHRA:** Sir, the problem is somewhat basic. If the House feels its proceedings have been mis-reported and the Government is using it as a mouth-piece of ruling party should there be no remedy open to the House except a privilege motion. (Interruptions)

12.15 hrs.

**QUESTION OF PRIVILEGE  
AGAINST SHRI L. N. MISHRA RE.  
IMPORT LICENCE CASE—contd.**

**MR SPEAKER:** Now, I have to give my ruling regarding the question of privilege against Shri L. N. Mishra. Sarvashri Atal Bihari Vajpayee, Madhu Limaye, Jyotirmoy Bosu and Shyamnandan Mishra gave notices of question of privilege against Shri L. N. Mishra, Minister of Railways. They also made their submissions in the House on the 4th, 5th, 11th and 12th December, 1974, on the admissibility of their notices.

The facts are as follows:—

(i) On the 28th August, 1974, Shri L. N. Mishra made a statement in the House as follows:—

"I recollect having received a letter purporting to bear the signatures of a number of MPs when I was in charge of the former Ministry of Foreign Trade. As far as I remember, I passed on the letter to the officer concerned in the normal course of business. No order was passed by me, nor any licence was issued during the period I

remained in that Ministry. I strongly repudiate the allegation that I had anything to do with the obtaining of signatures on the application or grant of licence. I repeat, Sir, none of these licences were issued during my stewardship of the Ministry of Foreign Trade."

(ii) On the 9th September, 1974, when Shri Atal Bihari Vajpayee said (original in Hindi) that Shri Tulmohan Ram was having a school constructed in his village in the name of Pandit Ravindra Nath Mishra, the father of Shri Lalit Narain Mishra, and that donations had been collected for that purpose, Shri L. N. Mishra, Minister of Railways, intervened to say:

'Hum Ko gyat nahin hai'

मम को ज्ञान नहीं है

The contention of the members is that by his above two statements Shri L. N. Mishra has deliberately misled the House. In support of their contention, these members have referred to the following passages in the Charge Sheet filed in the Court against Shri Tulmohan Ram, M.P., and others:—

(i) "On 23-11-1972 Shri Tulmohan Ram after meeting Shri L. N. Mishra in his office told S/Shri K. V. Nair and S. M. Pillai that the Minister had asked the CCI&E to examine the position and put up the case early"

(ii) "On 5-2-1973 Shri K. N. R. Pillai sent an interim report to Shri N. K. Singh saying that a detailed report of the Controller of Pondicherry in this matter was awaited and that the Minister be apprised, if necessary. On 5-2-1973 Shri L. N. Mishra took oath of office of Minister of Railways. On the relevant file there is a noting by Shri N. K. Singh, admitted to be dated 5-2-73, to the effect that Minister desires that this case should be finalised quickly, as it has been pending for a long time.